

out of the Consolidated Fund of the Union Territory of Pondicherry for the services of a part of the financial year 1975-76, be taken into consideration".

The motion was adopted.

SHRI ARVINDA BALA PAJANOR : I want only to make a few points.

MR. CHAIRMAN : I am sorry; this is an Appropriation Bill and in an Appropriation Bill, there are certain specific rules. If you want to speak, you should give advance intimation intimating the points on which you want to speak. Your request has come to me. Once we break a precedent, then it becomes very difficult. The Minister has already complained. Don't press my hands.

SHRI ARVINDA BALA PAJANOR : I will take only two minutes.

MR. CHAIRMAN : I cannot give it; if I had permitted you, I would not have given you 2 minutes. I would have given more. I have got it too late.

SHRI ARAVINDA BALA PAJANOR : All of a sudden Gujarat has been postponed and Pondicherry has been taken before time. If you are going to treat Pondicherry like this, I am very much afraid.

MR. CHAIRMAN : There is another Appropriation Bill. You please give your points. I will give you a chance. Please excuse me now. I cannot undo what has been done.

Now the question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE : I beg to move:

"That the Bill be passed."

MR. CHAIRMAN : The question is:

"That the Bill be passed."

The motion was adopted.

PONDICHERRY APPROPRIATION BILL* ; 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75.

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE : Sir, I introduce† the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year, 1974-75, be taken into consideration."

MR. CHAIRMAN : Motion moved :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year, 1974-75, be taken into consideration".

Now, Shri Pajanor.

*Published in Gazette of India Extraordinary Part II, section 2, dated 20-3-75.

†Introduced/Moved with the recommendation of the President.

SHRI ARAVINDA BALA PAJANOR (Pondicherry) : Sir thank you for giving me the opportunity to speak. I wish to bring to the attention of the hon. Minister a matter regarding the discrimination in regard to the grant of HRA, to the Union Territory of Pondicherry. So far as Goa is concerned, the entire territory is being given the HRA. In Pondicherry Territory, only the town Pondicherry is being given the HRA and the rest of the territory like for example, Karaikal, Mahe and Yenam are not given this HRA. This causes great hardship to the Government servants. From the Budget I see that you have brought supplementary grants to the tune of Rs. 23 lakhs wherein some portion is for giving the dearness allowance according to the award of the Third Pay Commission. When you can consider that, why cannot you consider this point, which has been brought to your attention repeatedly? Kindly consider it again I request that Pondicherry town may be given A status and Karaikal, Mahe and Yenam B status I request the hon. Minister to consider this request of mine Thank you

SHRI PRANAB KUMAR MUKHERJEE : The hon Member has raised certain points which would require detailed examination and along with some other points, I will consider them also.

MR. CHAIRMAN : The question is

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1974-75 be taken into consideration".

The motion was adopted.

MR. CHAIRMAN : I will put the clauses to vote

The question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE . I move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

16.44 hrs.

SUPPLEMENTARY DEMANDS* FOR GRANTS (GENERAL), 1974-75

MR. CHAIRMAN : We now take up discussion on the Supplementary Demands for Grants (General).

DEMAND NO 1—DEPARTMENT OF AGRICULTURE

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,65,000 on Revenue Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975, in respect of 'Department of Agriculture'"

DEMAND NO 3—AGRICULTURE

MR. CHAIRMAN Motion moved .

"That a Supplementary sum not exceeding Rs. 481,74,00,000 on Capital Account be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1975. In respect of 'Agriculture'."

DEMAND NO. 8—DEPARTMENT OF FOOD

MR. CHAIRMAN : Motion moved :

"That a Supplementary sum not exceeding Rs. 66,00,00,000 on Revenue

*Moved with the recommendation of the President.